

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/304(KB)2021
IA(I.B.C)/564(KB)2024,
IA(I.B.C)/654(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH APRIL 2024

IN THE MATTER OF	INTEC CAPITAL LIMITED VS SAT INDIA LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Aman Agarwal, Adv.] For the Resolution Professional
Mr. Adil Rashid, Adv.]

Mr. Shamik Banerjee, Adv.] For Respondent No.1
Ms. Lopamudra Moitra, Adv.]

Ms. Pervinder, Adv.] For Respondent No.4 in IA 654 (KB) of 2024

ORDER

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/564(KB)2024:**
 - a. Reconstitution of CoC contains in page 53 and the affidavit is in page 13 to 15, which is taken on record.
 - b. Thus, IA(I.B.C)/564(KB)2024 is allowed and disposed of.
3. **IA(I.B.C)/654(KB)2024:**
 - a. Registry is directed to issue notice to Respondent No. 3 by way of speed post and by e-mail and place the tracking information report on record.
 - b. Let a reply be filed by all the respondents within two weeks. The documents that have been asked for be furnished within the said period. Failing which an appropriate order would be passed against the respondents.

- c. Ld. Counsel for the Respondent No.1 submits that she would also be appearing for the Respondent No.2 . As well as she would file reply affidavit on behalf of Respondent No.1 and Respondent No. 2.
- d. Ld. Counsel in the matter given instruction to cooperate with them. Failing which an appropriate order would be passed against the respondent.
- e. List the matter on **24.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)